

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Original Application No.1336/94.-

T.L.Dhurwe. ... Applicant.

V/s.

Union of India & Anr. ... Respondents.

Coram: Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:-

Applicant by Shri P.G.Zare.
Respondents by Shri V.S.Masurkar.

Oral Judgment:-

(Per Shri P.P.Srivastava, Member(A) (Dt. 3.2.1995.

Heard Shri P.G.Zare, counsel for the applicant and Shri V.S.Masurkar, counsel for the Respondents.

2. The applicant shall make a detailed application to the Respondents and the Respondents would consider his request according to the rules and pass a speaking order if they are unable to accede to the request of the applicant. The applicant will submit the application within a period of 15 days and thereafter the Respondents would consider the application and make a final order within a period of two months. Till that time no recovery of damage rent should be made. The O.A. is accordingly disposed of.


(P.P.SRIVASTAVA)
MEMBER(A).

B.